

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**PRINCIPAL BENCH**

**COMPANY APPEAL (AT) (Insolvency)No.477/2020**

**In the matter of:**

Rahul Kumawat

Appellant

Vs

Bank of India & Anr

Respondent

**Present:**

Mr Sanyat Lodha, Mr. Krishnendu Datta, Advocates for the appellant.

Mr. Rajat Lohia, Advocate for Respondent.

**ORDER**  
**(Virtual Mode)**

**17.02.2021**- Due to paucity of time, the matter could not be taken up. Let the matter be fixed for hearing on **16<sup>th</sup> March, 2021 on top of the list.**

Interim order to continue till next date of hearing.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**